

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422

IA/4485/ND/2022 IN IB/728/ND/2020

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Anuradha Bhatnagar	...	Respondent

Under Section 95 of (IBC) CIRP, 2016.

Order delivered on 01.02.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applican	: Mr. Sanidhya Sonthalia, Adv.
For the Respondent	: Mr. Rajeeve Mehra, Sr. Adv., Mr. Akshaya Agarwal, Adv.
For the RP	: Mr. Rajesh Ramnani, Adv.
For the Applicant/RP	: Mr. Shivanshu Kumar, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.02.2024**.

**Sd/-
(Court Officer)**